



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

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(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I

MEETING No. NC/1/MEET/Jun/202425/6

DATED: 08/07/2024

Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Jun/202425/6 dated 08/07/2024 of Norms Committee - I for the year 2024-25 was held on 08/07/2024 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri R.K. Jaiswal, DO	MHI

2	SHRI T.R. CHOUDHARY, SCIENTIST 'E'	MeitY
3	Shri S. K. Jain, Consultant	DPIIT
4	Shri V.C. Agarwal, Consultant (Tech-3)	Technical Consultant, DGFT
5	Shri Shaish Kumar, Consultant (Tech-1)	Technical Consultant, DGFT
6	Shri S.K. Bhatnagar, Consultant (SKB)	Technical Consultant, DGFT

In Attendance:

S.No.	Name and Designation	Department
1	Shri Akhouri S. Sahay, Jt.DGFT	DGFT
2	Shri Santosh Kumar Dubey, Dy.DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000985AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and decided to call the applicant on PH in the forthcoming meeting as per advice of TE. Case stands deferred.	

Case No.	2 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM REVIW00008041AM24
RA File Number	092404000427 AM09
Licence No and Date	0910037147/24/02/2009
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 12.04.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	3 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	BOSCH LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM REVIW00009055AM24
RA File Number	072404000417 AM11
Licence No and Date	0710076813/19/01/2011
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	4 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	LICRA GREEN TECHNOLOGIES
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM REVIW00004213AM24
RA File Number	072404000019 AM14
Licence No and Date	0710095521/22/05/2013
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	5 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM REVIW00001291AM25
RA File Number	039404000580 AM15
Licence No and Date	0310789333/17/09/2014
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	6 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	MANN AND HUMMEL FILTER PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM REVIW00004641AM23
RA File Number	072404000254 AM17
Licence No and Date	0710110669/18/11/2016
Norms Committee Decision: The Committee considered the case as per agenda and heard the representative of the firm Shri M.M. Talwar, Supply Chain Management appeared during PH. The firm has been asking for higher wastages on the imported items. However, the Committee decided to re-examine the review case by the concerned TE and submit their comments. Case stands deferred.	

Case No.	7 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	018005000723AM19
RA File Number	072404000343 AM17
Licence No and Date	0710110999/19/01/2017
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	8 / NC/1/MEET/Jun/202425/6
Case Status	Case Approved
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	018005000725AM19
RA File Number	072404000347 AM17

Licence No and Date	0710111003/19/01/2017			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant(SKB) dated 08.07.2024, as under:				
Sl No	Item of Export	Quantity	Item of Import	Quantity to be allowed
1	HY55 Semi-Finished Shroud Plates - 1200 Nos.	288.00 KGS	32S31 Sawn Billets 131mm Diameter X 86.5 mm Long - 200Nos.	1740.90 Kgs inclusive of 504.48% wastage on the net weight of the export product.
Note: The grade PF imported billets should be matched with the grade of the exported shrouds plates. RA concerned may take suitable consequential action accordingly.				

Case No.	9 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	018005000726AM19
RA File Number	072404000345 AM17
Licence No and Date	0710111001/19/01/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	10 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024

and Date	
HQ File Number	HQRNORM REVIW00001482AM23
RA File Number	052404000643 AM17
Licence No and Date	0510402041/23/03/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	11 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM REVIW00000919AM23
RA File Number	052404000056 AM18
Licence No and Date	0510402472/05/05/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	12 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM REVIW00007169AM24
RA File Number	039504001041 AM17
Licence No and Date	0310813078/05/05/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	13 / NC/1/MEET/Jun/202425/6
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Case Status	Case Deferred
Party Name	MODEL INFRA CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM REVIW00002075AM23
RA File Number	072404000180 AM19
Licence No and Date	0710114029/17/10/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided to call the applicant on PH with the following information as per comments of concerned TE: a. Pro forma invoice of import items. b. Shipping bills showing the net content of import items for each export product. c. Statement of gross input weight and net weight of import items for each export product. Case stands deferred.	

Case No.	14 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	NNF TECHNOLOGIES
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	018005000665AM19
RA File Number	072404000268 AM19
Licence No and Date	0710114561/15/02/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: (i) Submit drawing of each export item and weight thereof. (ii) Submit Appendix 4E. (iii) Describe each export item in detail and application thereof. (iv) How the imported raw items (Catamold 4605 800KG Fibreboard IBC (11G) and	

CATAMOLD* 17-4PH Plus 50KG Steel drums) will be used in the export items and how the quantity of the aforesaid items has distributed for manufacturing of export product. Describe in detail and justification on the imported quantity and wastage thereof for manufacturing of each export product.

Case stands deferred.

Case No.	15 / NC/1/MEET/Jun/202425/6
Case Status	Case Approved
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	018005000668AM19
RA File Number	652404000005 AM19
Licence No and Date	6510000024/18/02/2019

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of Consultant(SKB) dated 08.07.2024, as under:

Sl No	Item of Export	Quantity	Item of Import	Quantity to be allowed
1	HY 40 Semi-Finished Shroud Plates (156800 Numbers), (SS Grade 321)	32300.80 KGS	Billets (22400 Numbers), 117mm diameter x 86.5mm long (SS Grade 321)	160198.31 Kgs inclusive of 395.97% wastage on the net weight of the export product.

Note: The grade PF imported billets should be matched with the grade of the exported shrouds plates.

RA concerned may take suitable consequential action accordingly.

Case No.	16 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM REVIW00005979AM24
RA File Number	052404000738 AM19
Licence No and Date	0510410085/28/03/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. As per the letter of the company dated 22.02.2024, they have informed that they would like to submit hard copy of the DL reply since BO portal is not able to attach more than 5MB. The firm is requested to submit the complete reply in hard copy. Case stands deferred.	

Case No.	17 / NC/1/MEET/Jun/202425/6
Case Status	Case Rejected
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	018005000072AM20
RA File Number	052404000129 AM20
Licence No and Date	0510410810/04/06/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that as per mail dated 31.05.2024 of the firm, the AA has been surrendered. Therefore, the committee decided to reject the case under intimation to RA. Case stands rejected.	

Case No.	18 / NC/1/MEET/Jun/202425/6
Case Status	Case Approved
Party Name	TEMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM REVIW00001238AM25
RA File Number	039504000206 AM20
Licence No and Date	0310829488/07/06/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to modify the ad-hoc norms fixed earlier for this AA as per comments of DPIIT dated 01.07.2024, as under: 1. Quantity of welding consumable at Sl. No. 11 may be allowed as under: Welding Wire/Electrode/ Strip: 84123 Kg. Welding Flux: Equal to the quantity of welding wire / strips. 2. Quantity of all other import items from Sl. No. 1 to 10 shall remain the same as ratified in NC meeting No. 2/80-ALC-2/2020 dated 16.06.2020. RA concerned may take suitable consequential action accordingly.	

Case No.	19 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM REVIW00001090AM25
RA File Number	022404000038 AM20
Licence No and Date	0210209240/11/06/2019
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	20 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	OSWAL PUMPS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	018005000158AM20
RA File Number	332404000017 AM20
Licence No and Date	3310030578/27/08/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	21 / NC/1/MEET/Jun/202425/6
Case Status	Case Approved
Party Name	MELSTAR MANUFACTURING SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	018005000208AM20
RA File Number	072404000156 AM20
Licence No and Date	0710115619/29/10/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that this case has already been approved in the NC-1 meeting dated 29.02.2024 [Case No. 3 HQRNORMAPPLY00006893AM24]. The Committee, therefore, decided to withdraw this case from the agenda showing it as “Approved”. Case already approved.	

Case No.	22 / NC/1/MEET/Jun/202425/6
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024

Date	
HQ File Number	HQRNORM REVIW00001355AM25
RA File Number	342404000242 AM20
Licence No and Date	3410045605/13/11/2019

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of Consultant(Tech-1) dated 04.07.2024, as under:

Export Item PJSA GEN 1.5 LM 77.4 (PIN JOINT) 147.0 NOS

(Net weight per PIN JOINT)) 585.0 Kg +/- 3 %

Import item:

Sl. No.	Sl. No of Advance Authorization	Quantity allowed.
1.	9, 15, 19, 20, 21, 22, 25, 26, 27, 28, 29, 30, 31, 45, 46, 47, 48, 74, 75, 78, 79, 83, 84, 85, 86, 88	Components, allowed as per G.N. 4
2.	2, 4, 6, 7, 17, 18, 23, 32, 33, 34, 79, 82, 88, 90, 91, 92, 93, 94, 95, 96, 99, 100, 102.	Consumables Qty as applied for Value altogether restricted to 1.5 % of FOB value
3.	Rest of the items	As applied for

RA concerned may take suitable consequential action accordingly.

Case No.	23 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM REVIW00001091AM25
RA File Number	022404000159 AM20
Licence No and	0210209681/14/01/2020

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	24 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM REVIW00002504AM23
RA File Number	052404000398 AM20
Licence No and Date	0510413428/23/01/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	25 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	KAY BOUVET ENGINEERING LTD
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM REVIW00001367AM25
RA File Number	318304000139 AM20
Licence No and Date	3110067666/27/01/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that specific percentage of wastages have not been mentioned in the comments. The Committee, therefore, decided to refer the case to concerned TE for re-examination. Case stands deferred.	

Case No.	26 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	ACEINOTEC MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM REVIW00008011AM24
RA File Number	072404000016 AM21
Licence No and Date	0710116365/23/04/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. In the summary of the application, the export products are front block and block central. However, as per the wastage calculation, there are 10 items including front block, which will be manufactured from the imported rounds of 36 mm diameter. On the other hand, the company has paid customs duty on the unutilized material. In this connection, submit an excel sheet after deduction of the quantity of raw material for which duty already paid with complete detail of the export items, weight and quantity thereof, quantity of imported material required for each item of export, wastage for manufacturing of each export product. Similar excel sheet for block central also. Case stands deferred.	

Case No.	27 / NC/1/MEET/Jun/202425/6
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM REVIW00001356AM25
RA File Number	342404000021 AM21
Licence No and Date	3410046049/11/05/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant(Tech-1) dated 08.07.2024, as under: Export Item 1.REC.BOX GEN 1.5 LM 77.4 P 225.0 NUMBERS (NOS)	

2. SPAR.BEAM GEN 1.5 LM 77.4 P 225.0 NUMBERS (NOS)

TOTAL Net weight per SET (BOX AND BEAM TOGETHER) 585.0 Kg +/- 3 %**Import item:**

Sl. No.	Sl. No of Advance Authorization	Quantity allowed.
1	16, 17, 19, 20, 46, 47, 58, 66, 67, 68, 70, 73, 74, 76, 77, 78, 79, 80, 81	Components, allowed as per G.N. 4
2.	2, 7, 8, 14, 15, 21, 22, 23, 49, 52, 53, 54, 55, 56, 57, 60, 61, 62, 63, 64, 69, 75, 91, 92, 93, 94	Consumables Qty as applied for Value altogether restricted to 3.5 % of FOB Value
3.	Rest of the items	As applied for

RA concerned may take suitable consequential action accordingly.

Case No.	28 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	JOHNSON LIFTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	018005000469AM21
RA File Number	042404000202 AM20
Licence No and Date	0410166788/29/05/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. No. of lift with S S decorative sheet and PVC sheet separately.
2. No. of landing floor for each lift.
3. Calculation sheet for items at S. No. 1, 3, 4, 5, 9, 10, 22, 24, 25.

Case stands deferred.

Case No.	29 / NC/1/MEET/Jun/202425/6
Case Status	Case Rejected
Party Name	NTB INTERNATIONAL PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	018005000473AM21
RA File Number	039504001237 AM20
Licence No and Date	0310836497/04/06/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that as expressed by TE, the AA has been surrendered. Therefore, the committee decided to reject the case under intimation to RA. Case stands rejected.	

Case No.	30 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM REVIW00001089AM25
RA File Number	022404000060 AM21
Licence No and Date	0210210061/28/08/2020
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	31 / NC/1/MEET/Jun/202425/6
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Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	018005000603AM21
RA File Number	092404000294 AM21
Licence No and Date	0910069156/07/09/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	32 / NC/1/MEET/Jun/202425/6
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	018005000604AM21
RA File Number	092404000292 AM21
Licence No and Date	0910069157/07/09/2020

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of Consultant(SKB) dated 08.07.2024, as under:

Sl. No.	Item of Export	Quantity	Item of Import	Quantity allowed
1	TURBINE PARTS / BLADES (NET CONTENT OF IMPORT ITEM SHALL BE 563.75 KGS WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	451 NOS	STAINLESS STEEL BARS (GRADE: MTB10, 10705) SIZE: 56MMX104MM, 50MMX76MM, 58MMX94MM, 51MMX81MM,	3513.29 KGS INCLUSIVE OF 523.2% OF THE NET WEIGHT OF THE IMPORTED STAINLESS-STEEL BARS IN THE EXPORT PRODUCT.

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NOTE:

1. WASTAGE ON THE NET WEIGHT OF IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.

2. THE GRADE OF STAINLESS STEEL SHOULD BE MATCHED WITH THE GRADE OF STAINLESS STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	33 / NC/1/MEET/Jun/202425/6
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	018005000606AM21
RA File Number	092404000289 AM21
Licence No and Date	0910069159/07/09/2020

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of Consultant(SKB) dated 08.07.2024, as under:

Sl. No.	Item of Export	Quantity	Item of Import	Quantity allowed
1	TURBINE PARTS / BLADES (NET CONTENT OF IMPORT ITEM SHALL BE 506.60 KGS WHICH SHOULD REFLECT IN THE SHIPPING BILLS AND	1490 NOS	STAINLESS STEEL BARS (GRADE: 10705) SIZE: 35MMX56MM, 36MMX51MM, 40MMX68MM, 42MMX56MM	3590.90 KGS INCLUSIVE OF 608.82% OF THE NET WEIGHT OF THE IMPORTED STAINLESS-STEEL BARS IN THE EXPORT PRODUCT.

	INVOICES)			
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NOTE:

1. WASTAGE ON THE NET WEIGHT OF IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.

2. THE GRADE OF STAINLESS STEEL SHOULD BE MATCHED WITH THE GRADE OF STAINLESS STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	34 / NC/1/MEET/Jun/202425/6			
Case Status	Case Approved			
Party Name	AZAD ENGINEERING LIMITED			
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024			
HQ File Number	018005000699AM21			
RA File Number	092404000449 AM21			
Licence No and Date	0910069449/05/11/2020			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant(SKB) dated 08.07.2024, as under:				

1	TURBINE PARTS / BLADES (NET CONTENT OF IMPORT ITEM SHALL BE 1387.20 KGS WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE)	3468 NOS	STAINLESS STEEL BARS (GRADE: MTB10AAM, 10705 SIZE: 42MMX68MM, 40MMX63MM, 36MMX58MM, 35MMX56MM, 39MMX66MM)	8635.32 KGS INCLUSIVE OF 522.5% OF THE NET WEIGHT OF THE IMPORTED STAINLESS-STEEL BARS IN THE EXPORT PRODUCT.
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NOTE:

1. WASTAGE ON THE NET WEIGHT OF IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.

2. THE GRADE OF STAINLESS STEEL SHOULD BE MATCHED WITH THE GRADE OF STAINLESS STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	35 / NC/1/MEET/Jun/202425/6
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	018005000700AM21
RA File Number	092404000450 AM21
Licence No and Date	0910069450/05/11/2020

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of Consultant(SKB) dated 08.07.2024, as under:

Sl. No.	Item of Export	Quantity	Item of Import	Quantity allowed
1	TURBINE PARTS / BLADES (NET CONTENT OF IMPORT ITEM SHALL BE 1461.60 KGS WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE)	1160 NOS	STAINLESS STEEL BARS (GRADE: MTB10AAM, 10705 SIZE: 52MMX94MM, 50MMX76MM, 51MMX81MM, 51MMX89MM)	7806.80 KGS INCLUSIVE OF 434.20% OF THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.

NOTE:

1. WASTAGE ON THE NET WEIGHT OF IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.

2. THE GRADE OF STAINLESS STEEL SHOULD BE MATCHED WITH THE GRADE OF STAINLESS STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	36 / NC/1/MEET/Jun/202425/6
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	018005000701AM21

RA File Number	092404000454 AM21
Licence No and Date	0910069452/05/11/2020

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of Consultant(SKB) dated 08.07.2024, as under:

Sl. No.	Item of Export	Quantity	Item of Import	Quantity allowed
1	TURBINE BLADES (NET CONTENT OF IMPORT ITEM SHALL BE 589.95 KGS WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE)	621 NOS	STAINLESS STEEL BARS (GRADE 10705 SIZE: 59MMX177MM, 42MMX167MM, 40MMX154MM, 42MMX281MM, 36MMX283MM, 33MMX265MM, 30MMX239MM, 29MMX115MM	3160.89 KGS INCLUSIVE OF 435.80% OF THE NET WEIGHT OF THE IMPORTED STAINLESS-STEEL BARS IN THE EXPORT PRODUCT.

NOTE:

1. WASTAGE ON THE NET WEIGHT OF IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.

2. THE GRADE OF STAINLESS STEEL SHOULD BE MATCHED WITH THE GRADE OF STAINLESS STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	37 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	TEXFAB ENGINEERS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	018005000707AM21
RA File Number	522404000070 AM21
Licence No and Date	5210043592/10/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Submit drawing of the profile cutting on CNG. 2. What the total weight of per number of export item? 3. What is the weight of the indigenous items in the export item? 4. The weight of imported input is 3.0 MT per machine. However, as per Appendix 4E, the wastage is 12.5%. What is the total weight (Imported + indigenous) of each loop steamer machine and net weight of imported input minus wastage of 5. The above information may be submitted in Excel sheet, which could indicate item of export, quantity in kgs and total weight of export item, list of indigenous items in the export product and weight thereof, items of import to be used in the export product and weight thereof inclusive of wastage. Case stands deferred.	

Case No.	38 / NC/1/MEET/Jun/202425/6
Case Status	Case Approved
Party Name	AFG COMBUSTION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM REVIW00004140AM23
RA File Number	082404000285 AM21
Licence No and Date	0810149041/11/11/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted that this case has already been approved in the NC meeting held on 15.05.2024. Therefore, the Committee decided to withdraw this case showing as “approved”.

Case already approved.

Case No.	39 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	OAM SAAI INTERNATIONAL INC.
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	018005000712AM21
RA File Number	052404000421 AM21
Licence No and Date	0510415866/12/11/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	40 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	SENIOR INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	018005000726AM21
RA File Number	052404000442 AM21
Licence No and Date	0510415984/25/11/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	41 / NC/1/MEET/Jun/202425/6
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Case Status	Case Rejected
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00046833AM21
RA File Number	07AA04006120 AM21
Licence No and Date	0711000137/24/12/2020
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 12.04.2024 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 14.06.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	42 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM REVIW00000318AM25
RA File Number	03AA04015637 AM21
Licence No and Date	0311000590/01/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call the applicant on PH in the forthcoming meeting as per advice of TE. Case stands deferred.	

Case No.	43 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	WINTAGE ENGINEERS & CONSULTANTS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM REVIW00005562AM23
RA File Number	05AA04021392 AM21
Licence No and Date	0511000597/05/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 01.05.2024 followed by reminders on 31.05.2024 & 30.06.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	44 / NC/1/MEET/Jun/202425/6
Case Status	Case Approved
Party Name	AMAR ENTERPRISES
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM REVIW00001194AM25
RA File Number	03AA04022543 AM22
Licence No and Date	0311004387/07/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant(Tech-1) dated 03.07.2024, as under: i. The description of import item may be read as “NYLON POLYESTER LAMINATED FABRIC OF REL GSM (WIDTH 58”)” and its quantity may be allowed as 2738.40 Kgs. RA concerned may take suitable consequential action accordingly.	

Case No.	45 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred

Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM REVIW00001097AM25
RA File Number	07AA04011575 AM22
Licence No and Date	0711001558/27/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Generic name of Export Product, ii. Justification for wastage of 22.4% in ABS. Case stands deferred.	

Case No.	46 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	JAYANITA EXPORTS PRIVATE LTD.
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM REVIW00000419AM25
RA File Number	05AA04067715 AM22
Licence No and Date	0511004018/05/08/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	47 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	HIGHLY ELECTRICAL APPLIANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00171298AM22
RA File Number	08AA04021029 AM22
Licence No and Date	0811002411/26/08/2021
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	48 / NC/1/MEET/Jun/202425/6
Case Status	Case Rejected
Party Name	HIGHLY ELECTRICAL APPLIANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00181384AM22
RA File Number	08AA04025906 AM22
Licence No and Date	0811002549/10/09/2021
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 12.04.2024 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 14.06.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	49 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00195105AM22
RA File Number	05AA04085074 AM22
Licence No and Date	0511004962/27/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Model number, technical specification and specific quantity-both in terms of number (if any) and/or	

weight, of each export product (Appendix-33 of current HBP refers). Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.

- ii. Detail technical note on manufacturing process including the relevant flow sheet.
- iii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- iv. Weight of each Export Product.
- v. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- vi. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product(s).
- vii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	50 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00231513AM22
RA File Number	24AA04011898 AM22
Licence No and Date	2411001043/29/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	
i. Application on ANF 4A is required.	
Case stands deferred.	

Case No.	51 / NC/1/MEET/Jun/202425/6
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM REVIW00001448AM25
RA File Number	34AA04008884 AM22
Licence No and Date	3411001345/29/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of Consultant(Tech-1) dated 04.07.2024, as under:

Export Item: 1.LM 60.6 PJ ROOT GE 90.0 NUMBERS (NOS)

2 LM 8.1 PJ TIP GE 90.0 NUMBERS (NOS)

Total Net weight per Blade (ROOT AND TIP TOGETHER) 14,706.0 Kg +/- 3 %

Import item:

Sl. No.	Sl. No of Advance Authorization	Quantity allowed.
1	18, 22, 23, 24, 27, 39, 41, 50, 92, 95, 98, 106, 107, 108, 109, 110, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 127, 128, 129, 132, 138, 139,140, 141, 143, 144, 145, 146, 147, 148, 151, 152, 153, 154, 155, 158, 160,172, 173, 174, 175, 176, 178, 179, 220, 226, 234,235, 236, 238, 239, 240, 241, 242, 253, 256, 257, 258, 259, 260, 261, 262,263, 264, 265, 266, 267, 268, 269, 270, 272, 273, 274, 275, 282, 294, 305,306, 307, 308, 333, 334, 341, 342.	Components, allowed as per G.N.4
2	7, 8, 10, 12, 15, 21, 25, 30, 34, 36, 38, 43, 48, 58, 68, 75, 80, 97, 114, 115, 126, 136, 142, 149, 150,156, 157, 163, 188, 189, 190, 193, 194, 195,	Consumables Qty as applied for Value altogether restricted to 2.5% of FOB value

	196, 197, 198, 207, 208, 213,215, 223, 225, 227, 232, 255, 284, 291, 321, 323, 324, 327, 338, 339, 340,343.	
3.	Rest of the items	As applied for

RA concerned may take suitable consequential action accordingly.

Case No.	52 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM REVIW00001394AM25
RA File Number	03AA040112803 AM22
Licence No and Date	0311008380/09/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	53 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM REVIW00001098AM25
RA File Number	07AX04000377 AM22
Licence No and Date	0711003223/14/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per	

comments of concerned TE:

i. Generic name of Export Product,
Case stands deferred.

Case No.	54 / NC/1/MEET/Jun/202425/6
Case Status	Case Rejected
Party Name	HYDAC (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00356122AM22
RA File Number	32AX04000133 AM22
Licence No and Date	3211002520/15/02/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 12.04.2024 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 14.06.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	55 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	HIGHLY ELECTRICAL APPLIANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00390852AM22
RA File Number	08AX04000654 AM22
Licence No and Date	0811004414/17/03/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	56 / NC/1/MEET/Jun/202425/6
Case Status	Case Approved
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM REVIW00006350AM24
RA File Number	05AX04001343 AM22
Licence No and Date	0511011275/22/03/2022

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of Consultant(SKB) dated 08.07.2024, as under:

SL NO	EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY ALLOWED
1	FABRICATION AND SUPPLY OF SKID ALONG WITH MANUAL VALVE AND EXCLUDING EHT PANEL I.E PDB, PROJECT: JGC BASRAH SOUTH REF IRAQ 05-W-101 & 10-W-101 SMR 10 BED	206.00 MTS	CARBON STEEL SEAMLESS PIPES, SA/ A 106 GR B & C , API 5 L GR. X 42 / X 52/ X 55/ X 65, SA/ A 53 GR B, SA / A 333 GR 6, APL 5L GRADE B	1.02 KGS/KGS ON THE NET WEIGHT OF CARBON STEEL SEAMLESS PIPES IN THE EXPORT PRODUCT.
			STAINLESS STEEL SEAMLESS PIPES, SA/A 312 TP 304 TO 347 ,TPTP 304 L TO TP 347 L,DUAL GRADE - TP 304 / 304 L TO TP 347 / 347 L	1.02 KGS/KGS ON THE NET WEIGHT OF STAINLESS-STEELSEAMLESS PIPES IN THE EXPORT PRODUCT.
			PIPE FITTING CARBON STEEL, SA/A 234 WPB /WPC,SA/ A 420 WP L 6, SA/A 106 GR. B/REDUCERS/ELBOW / END CAPS/TEE/COUPLING/SOCKOLET/ WELDOLET /Y PIECE / MEGALET & ALL TYPES OF VARIANTS	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			PIPE FITTING STAINLESS STEEL,SA/A 403 WP 304 TO WP 347,SA/A 403 WP 304 L TO WP 347 L, ,FITTINGS,SA/A 358 GR. TP316/316L,CL 1 REDUCERS/ELBOW / END CAPS/ TEE /COUPLING / GASKET, KLINGERSIL C-4440/SOCKOLET/ WELDOLET /Y PIECE / MEGALET & ALL TYPES OF VARIANTS	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			PLATES BELOW 10 MM	1.02 KGS/KGS ON THE NET WEIGHT OF PLATES BELOW

				10 MM IN THE EXPORT PRODUCT.
			PLATES ABOVE 10 MM	1.02 KGS/KGS ON THE NET WEIGHT OF PLATES ABOVE 10 MM IN THE EXPORT PRODUCT.
			H SECTION / WT SECTION ANGLE, CHANNEL, BEAM	1.02 KGS/KGS ON THE NET WEIGHT OF THE H SECTION / WT SECTION ANGLE, CHANNEL, BEAM IN THE EXPORT PRODUCT.
			TEMPERATURE GAUGE WITH THERMOWELL, PRESSURE GAUGE 160 MM DIAL SIZE	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.

NOTE: THE GRADES AND SIZES OF THE IMPORTED PIPES, PLATES, H SECTION/WT SECTION, FITTINGS AND TEMPERATURE GAUGE SHOULD BE MATCHED WITH THE GRADES AND SIZES OF PIPES, PLATES, H SECTION/WT SECTION, FITTINGS, AND TEMPERATURE GAUGE IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	57 / NC/1/MEET/Jun/202425/6
Case Status	Case Approved
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000192AM23
RA File Number	05AX04001523 AM22
Licence No and Date	0511011787/12/04/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 12.06.2024, as under: Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email.	

RA concerned may take suitable consequential action accordingly.

Case No.	58 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000320AM23
RA File Number	05AA04086752 AM22
Licence No and Date	0511011947/19/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	59 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	JAMPOW FABRICATORS
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000470AM23
RA File Number	31AX04000001 AM23
Licence No and Date	3111001314/28/04/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	
1. Detail technical drawings with dimension of each export product. 2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. 3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.	

Case stands deferred.

Case No.	60 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	KINECO KAMAN COMPOSITES- INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000510AM23
RA File Number	03AX04000409 AM23
Licence No and Date	0311014290/29/04/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- ii. Detail technical note on manufacturing process including the relevant flow sheet.
- iii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- iv. Weight of each Export Product.
- v. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11 A appearing in current HBP (Vol.I) separately for each product.
- vi. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- vii. Sheet layout diagram of the material indicating the wastage during blanking.
- viii. End use of the export product and use of import items vis-a-vis the export product.
- ix. Past three-year production and consumption data duly certified by CE/CA.
- x. Stage-wise wastage indicating weight and dimensional drawing at each stage.
- xi. Complete set of application including Appendix 4E and annexure.

Case stands deferred.

Case No.	61 / NC/1/MEET/Jun/202425/6
Case Status	Case Approved
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM REVIW00008980AM24
RA File Number	34AX04000024 AM23
Licence No and Date	3411002191/29/04/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 01.07.2024, as under: 1. Capacity of Aluminium Silo (Export item at Sl. No.1) may be specified as 1200 cubic meters 2. Net weight of each export item at Sl. No. 1 may be specified as 33.200 MT containing 30.74 MT of Aluminium Plates, sheets and strip. 3. Import items at Sl No. 1 shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as 95.37 MT as 1.034 Kgs/Kg content in the export item after taking 2/3rd recovery from scrap. RA concerned may take suitable consequential action accordingly.	

Case No.	62 / NC/1/MEET/Jun/202425/6
Case Status	Case Rejected
Party Name	SPARECO INDIA
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00006534AM24
RA File Number	NA
Licence No and Date	0511012243/04/05/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 13.12.2023 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 10.01.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable	

interest for EODC.

Case stands **rejected**.

Case No.	63 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	GENESIS PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000887AM23
RA File Number	07AX04000161 AM23
Licence No and Date	0711004029/19/05/2022

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ask** the applicant to furnish the following information/documents as per comments of TE:

- i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- ii. Weight of each Export Product.
- iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- v. Sheet layout diagram of the material indicating the wastage during blanking.

Case stands deferred.

Case No.	64 / NC/1/MEET/Jun/202425/6
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Case Status	Case Deferred
Party Name	WORTHY ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00001058AM23
RA File Number	07AX04000265 AM23
Licence No and Date	0711004123/30/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE: i. What is formwork precast mould? Submit detail technical drawings with dimension of each export product. ii. Where is the use of TMT Bars in the export product? iii. As per the process flow chart attached with application, it is noted that the raw materials are sheet and square tube. After cutting into desired length, sheet bending and welding operation are performed. Subsequently, assembly and packing. Use of TMT bars is not indicated. Submit detailed process of manufacturing of export product, use of TMT Bars and also modified process flow chart. Case stands deferred.	

Case No.	65 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	YOGESHWAR ENGINEERING PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00001368AM23
RA File Number	31AX04000051 AM23
Licence No and Date	3111001438/14/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE: i. Application on ANF 4A is required.	

Case stands deferred.

Case No.	66 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	JOHNSON LIFTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00001370AM23
RA File Number	04AX04000229 AM23
Licence No and Date	0411003461/14/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE: 1. No. of lift with S S decorative sheet and PVC sheet separately. 2. No. of landing floor for each lift. 3. Calculation sheet for items at S. No. 1, 3, 4, 5, 9, 10, 22, 24, 25. 4. Complete set of application may also provide. Case stands deferred.	

Case No.	67 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	KRISHNA CAPBOX PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00001373AM23
RA File Number	05AX04000724 AM23
Licence No and Date	0511013196/14/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE:	

- i. Application on ANF 4A is required.
- ii. Indigenous inputs have been shown as nil while process show use of non-imported items.
- iii. Weight of each Export Product.
- iv. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- v. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- vi. Sheet layout diagram of the material indicating the wastage during blanking.

Case stands deferred.

Case No.	68 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	ANAND SEAMLESS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00001920AM23
RA File Number	08AX04000477 AM23
Licence No and Date	0811005473/07/07/2022

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ask** the applicant to furnish the following information/documents as per comments of TE:

- i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- ii. Weight of each Export Product.
- iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- v. Specific description of import item Sl. No. 2.

Case stands deferred.

Case No.	69 / NC/1/MEET/Jun/202425/6
Case Status	Case Rejected
Party Name	PMEA SOLAR TECH SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00002209AM23
RA File Number	31AX04000118 AM23
Licence No and Date	3111001578/22/07/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 12.04.2024 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 14.06.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	70 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM REVIW00004979AM23
RA File Number	05AX04001635 AM23
Licence No and Date	0511014728/09/09/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 10.05.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send **the reminder** to the applicant to submit the requisite information within 15 days on DGFT BO Portal.

Case stands deferred.

Case No.	71 / NC/1/MEET/Jun/202425/6
Case Status	Case Approved
Party Name	COOPER ELEVATORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM REVIW00007565AM24
RA File Number	04AX04000533 AM23
Licence No and Date	0411003938/14/09/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the representative of the firm has attended the PH. As per information and DL reply submitted by the firm, the TE has furnished their comments. The Committee **decided to fix the ad-hoc norms** as per comments of MHI dated 08.07.2024, as under:

1. Import items at Sl.No.6 to10 as raw material may be allowed as under:-

Import Items as raw material	Quantity (kg) inclusive of wastage after recovery	allowed of 9.09% after 1/3 rd
Precoated PVC STEEL SHEET – SK 120 F12PPS	5821.44	
Precoated PVC STEEL SHEET – SK 120 DL89	5803.20	

Precoated PVC STEEL – SK 120 F21PVA	5685.12
Precoated PVC STEEL SHEET – SK 120 V8SME	2889.60
Precoated PVC STEEL SHEET – SK 120 N47PVAM	2884.80

2. Other items may be allowed as component under GN-4 on net-to-net basis with accountability clause.

RA concerned may take suitable consequential action accordingly.

Case No.	72 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00007304AM24
RA File Number	NA
Licence No and Date	3111001710/26/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Brief write-up on the export product along with catalogue. ii. Component fitment diagram of the export product clearly labeling the parts. iii. Manufacturing operations to be performed on the raw materials. iv. Quantitative justification for the raw materials. Case stands deferred.	

Case No.	73 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	LAI YEW SENG (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM REVIW00000319AM25
RA File Number	05AX04001843 AM23
Licence No and Date	0511015067/29/09/2022

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ask** the applicant to furnish the following information/documents as per comments of TE:

- i. It is observed that the firm has sought to import H-Beam and U-Beam sections made of non-alloy Iron & Steel as raw material required manufacturing of Lifting parts for Synchronized Pit Jacks Lifting System for Singapore Metro. Detailed justification for the wastage claimed and specific details of the export product have not been furnished.
- ii. Detail technical note on manufacturing process including the relevant flow sheet.
- iii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- iv. Weight of each Export Product.
- v. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- vi. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- vii. Justification for the quantity of import items, stage wise wastage justification (item wise) and dimensional drawings.
- viii. Complete set of application.

Case stands deferred.

Case No.	74 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred

Party Name	KAY BOUVET ENGINEERING LTD
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00003568AM23
RA File Number	31AX04000192 AM23
Licence No and Date	3111001729/07/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	75 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM REVIW00008865AM24
RA File Number	05AX04001941 AM23
Licence No and Date	0511015241/11/10/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: (i) Indicate the quantity of export item. (ii) Reasons for importing only instrument cable against the item of export for NIL quantity. i. Attach Appendix 4E. ii. Will the AA of the item of import be clubbed with other AAs? Submit a copy of the AA wherein the instrument cable will go along with the export item. Case stands deferred.	

Case No.	76 / NC/1/MEET/Jun/202425/6
Case Status	Case Rejected

Party Name	DEWAN & SONS
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00003735AM23
RA File Number	05AX04002025 AM23
Licence No and Date	0511015324/14/10/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 12.04.2024 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 14.06.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	77 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	ITT ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00003811AM23
RA File Number	03AX04003606 AM23
Licence No and Date	0311018683/18/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 10.05.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	78 / NC/1/MEET/Jun/202425/6
Case Status	Case Approved

Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM REVIW00008864AM24
RA File Number	05AX04002537 AM23
Licence No and Date	0511016156/02/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant(SKB) dated 08.07.2024 and amended comments dated 19.07.2024, as under: Note: The written recommendation as given by Consultant (SKB) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	79 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM REVIW00008863AM24
RA File Number	05AX04002592 AM23
Licence No and Date	0511016184/05/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. INDICATE THE QUANTITY OF EXPORT ITEM. 2. REASONS FOR IMPORTING ONLY STAINLESS-STEEL PRESSURE GAUGE/PROCESS MODEL T5500/T6500 AGAINST THE ITEM OF EXPORT FOR NIL QUANTITY. 3. ATTACH APPENDIX 4E. 4. WILL THE AA OF THE ITEM OF IMPORT BE CLUBBED WITH OTHER AAs?	

SUBMIT A COPY OF THE AA WHEREIN THE STAINLESS STEEL PRESSURE GAUGE/PROCESS MODEL T5500/T6500 WILL GO ALONG WITH THE EXPORT ITEM.

Case stands deferred.

Case No.	80 / NC/1/MEET/Jun/202425/6
Case Status	Case Rejected
Party Name	OILFIELD SERVICES & SUPPLIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00004834AM23
RA File Number	03AX04004511 AM23
Licence No and Date	0311019780/06/12/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 12.04.2024 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 14.06.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	81 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00004852AM23
RA File Number	33AX04000080 AM23
Licence No and Date	0511016230/07/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per	

comments of concerned TE:

- i. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- ii. Detail technical note on manufacturing process including the relevant flow sheet.
- iii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- iv. Weight of each Export Product.
- v. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- vi. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
- vii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- viii. Sheet layout diagram of the material indicating the wastage during blanking.

Case stands deferred.

Case No.	82 / NC/1/MEET/Jun/202425/6			
Case Status	Case Approved			
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED			
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024			
HQ File Number	HQRNORM REVIW00008860AM24			
RA File Number	05AX04002590 AM23			
Licence No and Date	0511016268/09/12/2022			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant(SKB) dated 08.07.2024, as under:				
SL NO	EXPORT ITEM	QUANTITY	IMPORT ITEM & QUANTITY	QUANTITY TO BE ALLOWED

1	PARTS CONSISTING PRE- FABRICATED PIPING FOR OIL GASES PLANT.	552.00 MTS	CARBON STEEL SEAMLESS PIPE, SA/ A 106 GR B & C , API 5 L GR. X 42 / X 52/ X 55/ X 65, SA/ A 53 GR B, SA / A 333 GR 6, APL 5L GRADE B	1.02 KG/KG OF THE NET WEIGHT OF CARBON STEEL SEAMLESS PIPE IN THE EXPORT PRODUCT.
			CARBON STEEL WELDED PIPE, ELECTRO FUSION AER WELDED PIPES, SA / A 672 , SA/A 671, B / C 60, CL 12 / CL 22 ,SA / A 134 GR. A 283 D. S.A.W, API 5L GRADE B,SA / A 672 B 70 CL 12 / CL 22 / SA/A 358	1.02 KG/KG OF THE NET WEIGHT OF CARBON STEEL WELDED PIPE IN THE EXPORT PRODUCT.
			ALLOY STEEL PIPES, SA/A 335 GRADE P2 TO P92, SA/ A 335 GRADE P2 TO P92	1.02 KG/KG OF THE NET WEIGHT OF ALLOY STEEL PIPE IN THE EXPORT PRODUCT.
			STAINLESS STEEL WELDED PIPES, SA/A 312 & SA/A 358 TP 304 TO 347 , TP 304 L TO TP 347 L, DUAL GRADE - TP 304 / 304 L TO TP 347 / 347 L , TP304 H TO TP347 H	1.02 KG/KG OF THE NET WEIGHT OF STAINLESS STEEL WELDED PIPE IN THE EXPORT PRODUCT.
			PIPE FITTING CARBON STEEL SA/A 234 WPB / WPC, WPB-W, SA/ A 420 WP L 6,WPL6-W, SA/A 106, SA/A 105, SA/A 350 LF2, SA/A 333 GR 6, GR. B/C REDUCERS /ELBOW/CAPS/ TEE/COUPLING /SOCKOLET/ WELDOLET /PLUG / OUTLET / BENDS / NIPPLE / Y PIECE / MEGALET & ALL TYPES OF VARIANTS	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			PIPE FITTING STAINLESS STEEL, SA/A 403 WP 304 TO WP 347, SA/A 403 WP 304 L TO WP 347 L DUAL GRADE WP 304 /304 L TO WP, 347/347L,SA/A 182 F 304 TO F 347,F304L TO F347L,DUAL GRADE F304/304L TO F347/347L,F304H TO F347H, SA/A312 TP 304/304L TO TP347/347L,TP 304 TO TP 347, REDUCERS/ELBOW/CAPS/ TEE/COUPLING/GASKET/WELDOLET/OUTLET/NIPPLE /PLUG/BENDS & ALL TYPES OF VARIANTS	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.

NOTE: THE GRADES AND SIZES OF THE IMPORTED PIPES AND FITTINGS SHOULD BE MATCHED WITH THE GRADES AND SIZES OF THE PIPES AND FITTINGS IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	83 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	GE INDIA INDUSTRIAL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024

HQ File Number	HQRNORM APPLY 00005494AM23
RA File Number	31AX04000293 AM23
Licence No and Date	3111001929/03/01/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 19.03.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, the firm has sought 30 days time to furnish the reply. Hence, the committee decided wait for the comments. Case stands deferred.	

Case No.	84 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00005856AM23
RA File Number	24AX04000304 AM23
Licence No and Date	2411002181/20/01/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE: i. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ii. Detail technical note on manufacturing process including the relevant flow sheet. iii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. iv. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. v. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete	

justification and supported by documentary evidence/drawings etc.
vi. Use of export product.

Case stands deferred.

Case No.	85 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	ARIHANT INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00006005AM23
RA File Number	33AX04000100 AM23
Licence No and Date	3311001060/31/01/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ask** the applicant to furnish the following information/documents as per comments of TE:

- i. Specific items of export with model nos.
- ii. Specific use of each item of import in EP.
- iii. For some items details of item of import & export are same, please clarify.
- iv. Weight of each Export Product.
- v. Detail technical note on manufacturing process including the relevant flow sheet.
- vi. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).

Case stands deferred.

Case No.	86 / NC/1/MEET/Jun/202425/6
Case Status	Case Approved
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00006761AM23
RA File Number	03AX04005871 AM23

Licence No and Date	0311021903/05/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant(Tech-3) dated 03.07.2024, as under: i. In export product, weight 637171 kg. may be added. ii. Quantity of import item may be allowed as under: 1-1.02 kg./kg. content in Export Product(EP) 2& 8-1.07 kg./kg. content in EP 3- Weight 1270 kg. may be added, allowed Net-to-Net as per GN-4. 4- May be deleted as not part of EP 5- Weight 7214 kg. may be added, allowed Net-to-Net as per GN-4. 6&7- As applied. Value restricted to 1% of FOB value. Note: Grade & size of import item will be same as used in EP. Tubes will be imported in running length. RA concerned may take suitable consequential action accordingly.	

Case No.	87 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00007025AM23
RA File Number	31AX04000370 AM23
Licence No and Date	3111002091/16/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. The manufacturing processes involved, dimension, weight & wastage at each stage of manufacturing	

- process for each part.
- ii. Past production and consumption data for each part duly certified by CE/CA.
 - iii. Significant (end-to-end) dimension of each part and their end use.
 - iv. Quantity of import and wastage claimed to be justified by dimensional drawing and manufacturing process involved.
 - v. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	88 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	PARKER HANNIFIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00007160AM23
RA File Number	04AX04001058 AM23
Licence No and Date	0411005111/23/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	89 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00007183AM23
RA File Number	04AX04001128 AM23
Licence No and Date	0411005130/24/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	90 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	INTENSIV-FILTER HIMENVIRO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00007186AM23
RA File Number	05AX04003529 AM23
Licence No and Date	0511017984/24/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Application on ANF 4A is required. Case stands deferred.	

Case No.	91 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	RAVINDRA HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00007196AM23
RA File Number	13AX04000340 AM23
Licence No and Date	1311001833/24/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Dimensions of export and import products. ii. Detail technical note on manufacturing process including the relevant flow sheet. iii. Wastage at each stage of manufacturing process supported by dimensional drawing. iv. Copy of GST invoice of scrap sale.	

Case stands deferred.

Case No.	92 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	ANAND SEAMLESS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000032AM24
RA File Number	08AX04001959 AM23
Licence No and Date	0811007810/06/04/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- ii. Weight of each Export Product.
- iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- v. Specific description of import item Sl. No. 2.

Case stands deferred.

Case No.	93 / NC/1/MEET/Jun/202425/6
Case Status	Case Approved

Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000345AM24
RA File Number	03AX04006363 AM23
Licence No and Date	0311023016/21/04/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant(Tech-3) dated 03.07.2024, as under: i. In Export Product (EP), weight 108159 kg. may be added. ii. Quantity of import item may be allowed as under: 1 to 6-1.02 kg./kg. content in EP 7- Weight 869 kg. may be added, allowed Net-to-net as per Gn-4. 8 to 10- As applied. Value restricted to 2% of FOB value. Note: Grade & size of import item will be same as used in EP. Tubes will be imported in running length. RA concerned may take suitable consequential action accordingly.	

Case No.	94 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000346AM24
RA File Number	34AX04000047 AM24
Licence No and Date	3411003609/21/04/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 12.04.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal.	

Case stands deferred.

Case No.	95 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	PARVEEN INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000375AM24
RA File Number	03AX04000291 AM24
Licence No and Date	0311023056/24/04/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- ii. Weight of each Export Product.
- iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	96 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred

Party Name	PREMIER EXPLOSIVES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000386AM24
RA File Number	09AX04001088 AM23
Licence No and Date	0911004866/25/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	97 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000510AM24
RA File Number	05AX04000241 AM24
Licence No and Date	0511018607/01/05/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: - Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. - Detail technical note on manufacturing process including the relevant flow sheet. - Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. - Weight of each Export Product. - Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. - Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete	

justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	98 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	POWERARM ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000573AM24
RA File Number	04AX04000054 AM24
Licence No and Date	0411005326/04/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 02.05.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	99 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	OAM SAAI INTERNATIONAL INC.
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000881AM24
RA File Number	05AX04000245 AM24
Licence No and Date	0511018850/16/05/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	100 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	WALCHANDNAGAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000894AM24
RA File Number	31AX04000002 AM24
Licence No and Date	3111002291/17/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 02.05.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	101 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	CANARA HYDRAULICS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00004374AM24
RA File Number	NA
Licence No and Date	0711007709/31/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 10.05.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	102 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00001254AM24
RA File Number	03AX04000957 AM24
Licence No and Date	0311024133/02/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	103 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	ARIHANT INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00001298AM24
RA File Number	33AX04000023 AM24
Licence No and Date	3311001251/05/06/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Specific items of export with model nos. ii. Specific use of each item of import in EP. iii. For some items details of item of import & export are same, please clarify. iv. Weight of each Export Product. v. Detail technical note on manufacturing process including the relevant flow sheet. vi. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). Case stands deferred.	

Case No.	104 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	HONDA TRADING CORPORATION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00001608AM24
RA File Number	05AX04000475 AM24
Licence No and Date	0511019348/14/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 05.06.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	105 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	RAGHU VAMSI MACHINE TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00001978AM24
RA File Number	09AX04000204 AM24
Licence No and Date	0911005234/20/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 24.04.2024 followed by reminder on 10.05.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	106 / NC/1/MEET/Jun/202425/6
Case Status	Case Rejected
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00004413AM24
RA File Number	09AX04000339 AM24
Licence No and Date	0911005384/13/07/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 22.03.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	107 / NC/1/MEET/Jun/202425/6
Case Status	Case Rejected
Party Name	NASMYTH ASIA (IN) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00004693AM24
RA File Number	07AX04000628 AM24
Licence No and Date	0711008837/28/07/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 19.03.2024 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 02.05.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	108 / NC/1/MEET/Jun/202425/6
Case Status	Case Rejected
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00005865AM24
RA File Number	34AX04000469 AM24
Licence No and Date	3411004170/26/09/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 19.03.2024 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 02.05.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	109 / NC/1/MEET/Jun/202425/6
Case Status	Case Rejected
Party Name	IPSA BUSINESS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00005987AM24
RA File Number	05AX04001938 AM24
Licence No and Date	0511021256/03/10/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 12.04.2024 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 14.06.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	110 / NC/1/MEET/Jun/202425/6
Case Status	Case Rejected
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00006107AM24
RA File Number	09AX04000561 AM24
Licence No and Date	0911005912/09/10/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 22.03.2024 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 05.06.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	111 / NC/1/MEET/Jun/202425/6
Case Status	Case Rejected
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00006108AM24
RA File Number	09AX04000562 AM24
Licence No and Date	0911005913/09/10/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 22.03.2024 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 05.06.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case stands **rejected**.

Case No.	112 / NC/1/MEET/Jun/202425/6
Case Status	Case Rejected
Party Name	GARTECH EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00006210AM24
RA File Number	31AX04000191 AM24
Licence No and Date	3111002703/12/10/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 12.04.2024 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 14.06.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	113 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00006326AM24
RA File Number	09AX04000640 AM24
Licence No and Date	0911006026/18/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 22.03.2024 followed by reminder on 20.06.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal.	

Case stands deferred.

Case No.	114 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00006327AM24
RA File Number	09AX04000638 AM24
Licence No and Date	0911006027/18/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 22.03.2024 followed by reminder on 20.06.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	115 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00006328AM24
RA File Number	09AX04000639 AM24
Licence No and Date	0911006028/18/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 22.03.2024 followed by reminder on 20.06.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal.	

Case stands deferred.

Case No.	116 / NC/1/MEET/Jun/202425/6
Case Status	Case Rejected
Party Name	MICRO COILS AND REFRIGERATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00006406AM24
RA File Number	05AX04002178 AM24
Licence No and Date	0511021691/23/10/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 12.04.2024 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 14.06.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	117 / NC/1/MEET/Jun/202425/6
Case Status	Case Rejected
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00006442AM24
RA File Number	09AX04000670 AM24
Licence No and Date	0911006079/25/10/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 04.03.2024 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 28.05.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case stands **rejected**.

Case No.	118 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00007232AM24
RA File Number	05AX04002773 AM24
Licence No and Date	0511022504/06/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	119 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00007490AM24
RA File Number	31AX04000255 AM24
Licence No and Date	3111002918/20/12/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 02.05.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	120 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00007491AM24
RA File Number	31AX04000256 AM24
Licence No and Date	3111002919/20/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 02.05.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	121 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00007522AM24
RA File Number	09AX04000829 AM24
Licence No and Date	0911006406/21/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 02.05.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	122 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	HINDUSTHAN ENGINEERING & INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00007562AM24
RA File Number	02AX04000557 AM24
Licence No and Date	0211005634/22/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 02.05.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	123 / NC/1/MEET/Jun/202425/6
Case Status	Case Rejected
Party Name	POWERDRIVE BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00007658AM24
RA File Number	08AX04001773 AM24
Licence No and Date	0811010389/01/01/2024
Norms Committee Decision: The case was already rejected in NC meeting dated 03.06.2024. The Committee decided to withdraw the case from the agenda showing it as 'rejected'. Case stands rejected.	

Case No.	124 / NC/1/MEET/Jun/202425/6
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Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00007820AM24
RA File Number	05AX04003202 AM24
Licence No and Date	0511023135/09/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 22.03.2024 followed by reminder on 06.05.2024 and 05.06.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	125 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00007885AM24
RA File Number	09AX04000905 AM24
Licence No and Date	0911006552/11/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 22.03.2024 followed by reminder on 20.06.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	126 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred

Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00007886AM24
RA File Number	09AX04000904 AM24
Licence No and Date	0911006553/11/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 22.03.2024 followed by reminder on 20.06.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	127 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	SUPREME SHAVERS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00007892AM24
RA File Number	05AX04003268 AM24
Licence No and Date	0511023189/11/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 10.05.2024 followed by reminder on 24.06.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	128 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00007946AM24
RA File Number	09AX04000934 AM24
Licence No and Date	0911006580/12/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	129 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00008012AM24
RA File Number	03AX04004720 AM24
Licence No and Date	0311030242/17/01/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Weight of each Export Product. ii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. iv. Sheet layout diagram showing wastage during cutting of Roof, Cone & Shell of Aluminium Silos. Case stands deferred.	

Case No.	130 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00008146AM24
RA File Number	31AX04000300 AM24
Licence No and Date	3111003029/24/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Layout / component fitment diagram of the export product clearly labeling the import items. ii. End use of the import items vis-à-vis the export product. iii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Including justification for quantity of raw material, wastage at each stage of manufacturing process supported by dimensional drawing for each export product. Case stands deferred.	

Case No.	131 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	M K U LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00008196AM24
RA File Number	06AX04000307 AM24
Licence No and Date	0611002455/29/01/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	132 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00008226AM24
RA File Number	05AX04003074 AM24
Licence No and Date	0511023514/31/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	133 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00008571AM24
RA File Number	03AX04005236 AM24
Licence No and Date	0311031187/14/02/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. The manufacturing processes involved, dimension, weight & wastage at each stage of manufacturing process for each parts. ii. Past production and consumption data for each part duly certified by CE/CA. iii. Significant end-to-end dimension of each part and their end use. iv. Quantity of import and wastage claimed to be justified by dimensional drawing and manufacturing process involved. Case stands deferred.	

Case No.	134 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00008574AM24
RA File Number	09AX04001006 AM24
Licence No and Date	0911006756/14/02/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: - Details of import items; Shape, Size (Dimension) and surface condition with density of material. - Dimensional drawing at each stage of manufacturing process. - Dimension of final export product. - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Including justification for quantity of raw material, wastage at each stage of manufacturing process supported by dimensional drawing for each export product. - GST invoice of scrap disposal. Case stands deferred.	

Case No.	135 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	ARCEDGES BUILDING (INDIA) LLP
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00008781AM24
RA File Number	08AX04002065 AM24
Licence No and Date	0811010892/27/02/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	136 / NC/1/MEET/Jun/202425/6
Case Status	Case Rejected
Party Name	ARIHANT INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00008803AM24
RA File Number	33AX04000120 AM24
Licence No and Date	3311001778/28/02/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 12.04.2024 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 14.06.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	137 / NC/1/MEET/Jun/202425/6
Case Status	Case Approved
Party Name	ICEM ENGINEERING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00008817AM24
RA File Number	03AX04005315 AM24
Licence No and Date	0311031590/29/02/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 05.07.2024, as under: 1. Import item at Sl. No. 1 (Clad Plates) shall be of relevant grade and thickness as contained / utilized	

in the export item at Sl. No. 1 and its quantity may be allowed as 191.16 MT as 1.18 Kgs./Kg. content in the export item at Sl. No. 1

2. Import item at Sl. No. 2 (Clad Plates-**By Product**) may not be allowed for import and accordingly it may be omitted.

RA concerned may take suitable consequential action accordingly.

Case No.	138 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00008981AM24
RA File Number	09AX04001098 AM24
Licence No and Date	0911006891/08/03/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: a. Details of import items; Shape, Size (Dimension) and surface condition with density of material. b. Dimensional drawing at each stage of manufacturing process. c. Dimension of final export product. d. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Including justification for quantity of raw material, wastage at each stage of manufacturing process supported by dimensional drawing for each export product. e. GST invoice of scrap disposal. Case stands deferred.	

Case No.	139 / NC/1/MEET/Jun/202425/6
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Case Status	Case Deferred
Party Name	INJECTOPLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00009028AM24
RA File Number	06AX04000403 AM24
Licence No and Date	0611002554/11/03/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Detail description of export items and their end use. ii. Quantity justification for each import items. iii. Dimensions and weight of the input fabric matter. iv. Dimensional drawing and weight of the final fabric to be used in each export product. v. Dimensional drawing of each export items. vi. Justification for the wastage claimed. Case stands deferred.	

Case No.	140 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00009046AM24
RA File Number	05AX04003401 AM24
Licence No and Date	0511024463/12/03/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	141 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred

Party Name	WEST COAST PAPER MILLS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00009070AM24
RA File Number	07AX04001839 AM24
Licence No and Date	0711010756/12/03/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Details of export products in terms of design, calculations, and brief notes about export product as well as import inputs.
2. Justification of claimed Wastage over per unit requirement without wastage.
3. Quantity of import items required for manufacturing one unit of export product for each export item. (Share Excel sheet).
4. **Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share Excel sheet)**
5. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)
6. You are also requested to provide the per-unit requirement in Excel sheet.

Share the above Point (3-6) information/details in excel sheet in the below format.

S.NO.	A.A. NO.	Description of resultant product	Export Quantity	Export UOM	Description of items to be imported	Per Unit Requirement of Raw Material without wastage (As applied by the firm)	Wastage claimed in %	Per Unit Requirement of Raw Material with wastage (As applied by the firm)	UOM	Total Quantity Sought in DGFT
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Case stands deferred.

Case No.	142 / NC/1/MEET/Jun/202425/6
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Case Status	Case Rejected
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00009165AM24
RA File Number	07AX04001976 AM24
Licence No and Date	0711010802/15/03/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 12.04.2024 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 14.06.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	143 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	DEWAN & SONS
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00009196AM24
RA File Number	05AX04003870 AM24
Licence No and Date	0511024569/18/03/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Specific description of export items from Sl. No. 1 to 6, as the existing description of export items is not clear. For example, the export item at Sl. No. 1 is “Other Articles of Glass Jar”. 2. The items containing in one ‘set’ for each export item from Sl. No. 1 to 6. 3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 4. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11 A appearing in current HBP (Vol.I) separately for each product. Case stands deferred.	

Case No.	144 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	ENGINEERED POLYMERS (INDIA) PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000003AM25
RA File Number	07AX04002082 AM24
Licence No and Date	0711010958/01/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 02.05.2024 followed by reminder on 16.06.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	145 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000025AM25
RA File Number	09AX04001142 AM24
Licence No and Date	0911007017/02/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 02.05.2024 followed by reminder on 16.06.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	146 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	ABI FLOW PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000150AM25
RA File Number	04AX04001153 AM24
Licence No and Date	0411007238/08/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 10.05.2024 followed by reminder on 24.06.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	147 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	GMM PFAUDLER LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000248AM25
RA File Number	03AX04006065 AM24
Licence No and Date	0311033053/15/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 10.05.2024 followed by reminder on 24.06.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	148 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	IBEX ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000305AM25
RA File Number	07AX04000061 AM25
Licence No and Date	0711011098/18/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 10.05.2024 followed by reminder on 24.06.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	149 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	PENGUIN PETROLEUM SERVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000310AM25
RA File Number	03AX04000181 AM25
Licence No and Date	0311033186/18/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 10.05.2024 followed by reminder on 24.06.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	150 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	STEAM TURBINE ENGINEERING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000351AM25
RA File Number	34AX04000987 AM24
Licence No and Date	3411004825/22/04/2024
Norms Committee Decision:	
As per OM dated 27.06.2024 of MHI, the Committee decided to refer this case to DPIIT.	

Case No.	151 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	EBM-PAPST INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000375AM25
RA File Number	04AX04000021 AM25
Licence No and Date	0411007289/23/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	152 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	INJECTOPLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000428AM25
RA File Number	06AX04000033 AM25
Licence No and Date	0611002633/25/04/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Detail description of export items and their end use.
- ii. Quantity justification for each import items.
- iii. Dimensions and weight of the input fabric matter.
- iv. Dimensional drawing and weight of the final fabric to be used in each export product.
- v. Dimensional drawing of each export items.
- vi. Justification for the wastage claimed.

Case stands deferred.

Case No.	153 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	ANDRITZ TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000440AM25
RA File Number	03AX04000017 AM25
Licence No and Date	0311033382/26/04/2024

Norms Committee Decision:

1. The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- a. Detail technical note on manufacturing process including the relevant flow sheet.
- b. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- c. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- d. GST invoice of scrap disposal.

Case stands deferred.

Case No.	154 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000443AM25
RA File Number	09AX04000033 AM25
Licence No and Date	0911007151/26/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: a. Details of import items; Shape, Size (Dimension) and surface condition with density of material. b. Dimensional drawing at each stage of manufacturing process. c. Dimension of final export product. d. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. e. GST invoice of scrap disposal. Case stands deferred.	

Case No.	155 / NC/1/MEET/Jun/202425/6
Case Status	Case Approved
Party Name	GMM PFAUDLER LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000449AM25
RA File Number	03AX04000286 AM25
Licence No and Date	0311033395/26/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 29.05.2024, as under:	

1. Quantity of import items at Sl No. 1 & 2 may be allowed on net-to-net basis with accountability clause as per GN-4 for Engineering Products.

RA concerned may take suitable consequential action accordingly.

Case No.	156 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	GMM PFAUDLER LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000460AM25
RA File Number	03AX04000247 AM25
Licence No and Date	0311033413/29/04/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- ii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- iii. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).

Case stands deferred.

Case No.	157 / NC/1/MEET/Jun/202425/6
Case Status	Case Approved
Party Name	ITT ENGINEERING INDIA PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024

and Date	
HQ File Number	HQRNORM APPLY 00000464AM25
RA File Number	03AX04000363 AM25
Licence No and Date	0311033427/29/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 27.06.2024, as under: Note: The written recommendation as given by MHI will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	158 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	ABLE ENGINEERING COMPANY
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000489AM25
RA File Number	32AX04000055 AM25
Licence No and Date	3211006701/30/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: a. Detail description of export items and their end use. b. Quantity justification for each import items. c. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). d. Detail technical note on manufacturing process including the relevant flow sheet. e. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. f. Weight of each Export Product. g. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input	

in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

- h. Justification for the wastage claimed supported by dimensional drawing and weight at each stage of manufacturing process.

Case stands deferred.

Case No.	159 / NC/1/MEET/Jun/202425/6
Case Status	Case Approved
Party Name	AYYAPPA CNC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00001080AM25
RA File Number	07AX04000272 AM25
Licence No and Date	0711011464/04/06/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of MHI dated 05.07.2024, as under:

Export Product	EP Qty. KG	Import Item	Qty. allowed in KG after recovery
Aircraft Components	6337.05	Aluminium Alloy Plate / Block	43414.773
	246.94	Aluminium Alloy Round Bar	269.575
	126.91	Aluminium Alloy, Sheet	512.191

		309.04	Alloy Steel Bar	2004.244
		20.25	Aluminium Alloy, Extruded Bar	52.65
RA concerned may take suitable consequential action accordingly.				

Case No.	160 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	SANAUTO ENGINEERS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00001125AM25
RA File Number	05AX04000610 AM25
Licence No and Date	0511025894/05/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	161 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	ELITE STEELS PVT. LTD.
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00001132AM25
RA File Number	05AX04000693 AM25
Licence No and Date	0511025900/05/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	162 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	FIUNEX CONSULTANTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00001147AM25
RA File Number	31AX04000015 AM25
Licence No and Date	3111003492/06/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	163 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	SANSERA ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00001172AM25
RA File Number	07AX04000350 AM25
Licence No and Date	0711011494/07/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	164 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	HARDCARB TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00001189AM25
RA File Number	03AX04001011 AM25
Licence No and Date	0311034459/07/06/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	165 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00001210AM25
RA File Number	34AX04000212 AM25
Licence No and Date	3411005025/10/06/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Net content of FRP in Export Product.
- ii. Net content of Balsa Wood, PVC form (Weight wise) in Export Product.
- iii. Net weight of Pultrusions, plate and metal parts.
- iv. Net weight of Export Product.
- v. Value of consumables.
- vi. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- vii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	166 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00001211AM25
RA File Number	34AX04000211 AM25
Licence No and Date	3411005026/10/06/2024
Norms Committee Decision: 1. The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Net content of FRP in Export Product. ii. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. iii. Net weight of Pultrusions, plate and metal parts. iv. Net weight of Export Product. v. Value of consumables. vi. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. vii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	167 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	VEER-O-METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00001228AM25
RA File Number	07AX04000355 AM25
Licence No and Date	0711011535/11/06/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	168 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00001236AM25
RA File Number	03AX04001169 AM25
Licence No and Date	0311034518/11/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	169 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00001244AM25
RA File Number	05AX04000647 AM25
Licence No and Date	0511026039/11/06/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Describe the export product in detail and its application. 2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 3. Process flow chart for manufacturing of the export product and wastage at each stage of operation on each item of export. 4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured	

out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc

Case stands deferred.

Case No.	170 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00001253AM25
RA File Number	05AX04000675 AM25
Licence No and Date	0511026051/12/06/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Describe the export product in detail and its application.
2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
3. Process flow chart for manufacturing of the export product and wastage at each stage of operation.
4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc

Case stands deferred.

Case No.	171 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	VALMET TECHNOLOGIES PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00001257AM25
RA File Number	04AX04000215 AM25
Licence No and Date	0411007567/12/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	172 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00001272AM25
RA File Number	05AX04000772 AM25
Licence No and Date	0511026073/12/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	173 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	SENIOR INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00001303AM25
RA File Number	05AX04000612 AM25
Licence No and Date	0511026090/13/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	174 / NC/1/MEET/Jun/202425/6
Case Status	Case Approved
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00001383AM25
RA File Number	05AX04000863 AM25
Licence No and Date	0511026137/18/06/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 02.07.2024, as under: Note: The written recommendation as given by MHI will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	175 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	BALAJI PRECISION COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00001390AM25
RA File Number	05AX04000878 AM25
Licence No and Date	0511026149/18/06/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	176 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	TECHNOMECH ROLL MANUFACTURING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024

HQ File Number	HQRNORM APPLY 00001407AM25
RA File Number	08AX04000296 AM25
Licence No and Date	0811011724/19/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	177 / NC/1/MEET/Jun/202425/6
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202425/ 6 and 08/07/2024
HQ File Number	HQRNORM APPLY 00001423AM25
RA File Number	08AX04000444 AM25
Licence No and Date	0811011865/19/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Other case:

Case No.	File Number	A.A. No.	Firm name
178.	HQRNORM APPLY 00006597 AM24	0311028410	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Norms Committee Decision: The Committee considered the case as per agenda and decided to call the applicant on PH in the forthcoming meeting as per advice of TE. Case stands deferred.			